

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

## Petition No. 98/TT/2012

- Subject : Determination of transmission tariff for **Asset 1** 132 kV Silchar-Hailakandi (AEGCL) line alongwith associated bays (anticipated DOCO 1.4.2012) **Asset 2** 200 MVA, 400/132 kV, ICT-II at Silchar alongwith associated bays (anticipated DOCO 1.4.2012) **Asset 3** 400 kV D/C Pallatana-Surajmaninagar line (charged at 132 kV) alongwith associated bays (anticipated DOCO 1.7.2012) **Asset 4** 400 kV Silchar-Purbakancharbari line (charged at 132 kV) alongwith associated bays (anticipated DOCO 1.7.2012) **Asset 5** 80 MVAR, 420 kV Bus reactor at Bongaigaon (charged at 132 kV) alongwith associated bays (anticipated DOCO 1.7.2012) under transmission system associated with Pallatana gas based power Project and Bongaigaon Thermal Power Station in NER for tariff block 2009-14 period.
- Date of Hearing : 22.4.2014
- Coram : Shri Gireesh B.Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member
- Petitioner : Power Grid Corporation of India limited
- Respondents : Assam State Electricity Board & 8 others
- Parties present : Mrs. Seema Gupta, PGCIL  
Shri S.S. Raju, PGCIL,  
Mrs. Sangeeta Edwards, PGCIL  
Shri S. Venkatesan, PGCIL

## Record of Proceedings

The representative of petitioner submitted that the instant petition has been filed for determination of transmission tariff for transmission system associated with Pallatana gas based Power Project and Bongaigaon Thermal Power Station in NER for 2009-14 period. As per the investment approval dated 26.2.2010, the instant assets are to be commissioned within 34 months from the date of investment approval i.e. 1.1.2013. The petition covers 5 assets and Asset 1, 2 and 3 have been put under



date of commercial operation on 1.7.2012 and Asset 5 on 1.11.2012. A part of Asset 4 is commissioned and the remaining part is yet to be commissioned due to RoW issues and it is anticipated to be commissioned in the tariff period 2014-19. He requested to allow tariff for the assets that have been commissioned and submitted that the remaining part of Asset 4, anticipated to be commissioned during the next tariff period, can be dealt under the 2014-19 Tariff Regulations. He further submitted that on the basis of the actual date of commercial operation, the revised management certificate, revised tariff Forms and reasons of cost variation have been submitted vide affidavits dated 8.5.2013 and 19.10.2013. He also stated that the overall completion cost is within the approved cost.

2. None of the respondents were present.

3. In response to a query of the Commission, the representative of the petitioner submitted that the remaining part of Asset 4 would be commissioned as soon as the RoW issue is resolved and also submitted that the matter was discussed in RPC meeting.

4. The Commission directed the petitioner to file a fresh petition for the remaining portion of Asset 4 in next tariff period. The Commission also directed to submit on affidavit before 15.5.2014 with a copy to all the respondents the details of RPC meeting, wherein commissioning of part of Asset 4 was discussed and agreed. The Commission further directed that the provisional tariff granted to Asset 4 be withdrawn and the provisional tariff to Asset 4 be removed from the computation of PoC Charges.

5. Subject to above, order in the petition was reserved.

By order of the Commission

sd/-  
(T. Rout)  
Chief Legal

